## IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

## (THROUGH VIRTUAL MODE)

CM No.1965/2020 WP(C) No.893/2020 CM No.1966/2020

Abdul Rashid Lone ...Petitioner(s)

Through: Mr. Sajad Geelani, Advocate.

Vs.

Union Territory of J&K & Ors. ....R

...Respondent(s)

Through:

**CORAM:** Hon'ble Mr. Justice Sanjay Dhar, Judge

(On Video Conference from residence at Jammu)

(ORDER) 08.06.2020

## CM No.1965/2020

Instant application seeking extension of time for annexing/depositing the requisite court fee with the writ petition, in view of the grounds urged therein, is allowed. The petitioners shall deposit the requisite court fee with the Registry of this Court within a period of one week from the date Registry resumes normal functioning.

CM is disposed of.

## WP(C) No.893/2020 CM No.1966/2020

It is contended by the petitioner that the petitioner has been granted license to import and store Petroleum Class-B products not exceeding 25000 liters vide License No.02 of 2020 dated 05.02.2020, which is valid till 31<sup>st</sup> of December, 2020. It is alleged that the respondents, on the basis of a complaint filed in respect of License No.03, which stands in the name of one Mr. Mohammad Syed Lone, are harassing the petitioner and causing hindrance in his operation of DC Point in accordance with the license granted in his favour.

After considering the documents on record, prima-facie, there appears to be merit in the submissions of learned counsel for the petitioner. Issue notice through *e-mail* to the respondents returnable within two weeks. Meanwhile, subject to objections and till next date before the Bench, the respondents are directed not to cause any hindrance in petitioner's operation of the DC Point strictly in accordance with the terms of the license that stands granted in his favour.

List again on 24th of June, 2020.

Copy of this order be furnished to the learned counsel for the petitioners through *e-mail*.

> (Sanjay Dhar) Judge

Srinagar 08.06.2020 "Bhat Altaf, PS"